## GOVERNMENT OF INDIA MINISTRY OF SOCIAL JUSTICE & EMPOWERMENT

## RAJYA SABHA UNSTARRED OUESTION NO-2555

ANSWERED ON - 17/03/2021

## RESERVATION / QUOTA FOR ORPHAN CHILDREN

2555. SMT. SHANTA CHHETRI

Will the Minister of SOCIAL JUSTICE AND EMPOWERMENT be pleased to state:-

- (a) whether orphans are most deprived section of society both emotionally as well as materially, hence they should be given quota or included under ST/SC quota;
- (b) whether the Ministry accepts it as a fact that to ensure equality amongst all its citizen quota for orphan is a must; and
- (c) if so, the details thereof, and if not, the reasons therefor?

## **ANSWER**

THE MINISTER OF STATE FOR SOCIAL JUSTICE AND EMPOWERMENT

(SHRI RATTAN LAL KATARIA)

(a) to (c) The Scheduled Castes (SCs) are notified under the provisions of Article 341 of the Constitution, under which castes, races or tribes or parts of or groups within castes, races or tribes can be notified as Scheduled Caste. Similarly, under the provisions of Article 342 of the Constitution tribe or tribal community or part of or group within tribe or tribal community can be notified as Scheduled Tribe. The benefits of reservation meant for Scheduled Caste, Scheduled Tribe, Social & Educationally Backward Classes and Economically Weaker Sections are available to orphans, if they belong to these categories.

Moreover, Ministry of Women and Child Development, which is the nodal agency for orphans implements a Centrally Sponsored Child Protection Services (CPS) Scheme through the State Govt./UT administrations with the objective to create a safe and secure environment for overall development of children in need of care and protection, which includes orphan/abandoned/surrendered children.

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